NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 22/(MAH)/2016

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017

NAME OF THE PARTIES:

Mr. Shankarrao Borkar & Anr.

V/s.

M/s. DDPL Global Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

NAME DESIGNATION SIGNATURE Adr. Swati Sagrekas for Respondent No. 1 to 3. 2) Adr. Strate Dharam Jumani for R. 5 to Re ilb Sanjay Sinha 3) Aow. Taymela Ostrud 1/b JJ. Associated for Respondent Ho. 14 4) Senior Council MR. VIMAL. CYUPTA IB Adr Sucha. Dwirdi Adr Aditya, Kadam For Petitioners 5) Senior Adr. Gaurar Joshi ilb R. 1 to 3. (Contd.....2.)

6) Senior Adv. Mulafa Doctors ilb

R.12.

ORDER CP 22/241-242/ NCLT/MB/MAH/2016

Heard. Await Orders.

Date, 03.07.2017.

M.K. SHRAWAT Member (Judicial)

ORDER CP NO. 22/397-398/CLB/MB/MAH/2016

Consequent upon the change of Constitution of the Bench, this Petition is now required to be argued before the Division Bench. Moreover, during the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on 16th **January 2018** by issuing notice intimating the date fixed for hearing.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 09.11.2017

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Sd/-

M.K. SHRAWAT Member (Judicial)